

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1096 of 2020

In the matter of:

Kanwar Raj Bhagat

....Appellant

Vs.

**Gujarat Hydrocarbons and Power SEZ
Ltd. & Anr.**

....Respondents

Present

For Appellant: Mr. Abhijeet Sinha, Sr. Advocate along with Mr. Rohan Malik, Mr. Divij Kumar & Mr. Varun Tandon.

**For Respondents: Mr. Supriyo Gole & Mr. Rishav Banerjee, For R-1.
Ms. Nattasha Garg, Mr. Arav Pandit & Mr. Abhimanyu Bhandari, for R-2.**

With

Company Appeal (AT) (Ins.) No. 1109 of 2020

In the matter of:

BRS Ventures Investment Ltd.

....Appellant

Vs.

SREI Infrastructure Finance Ltd. & Anr.

....Respondents

Present

For Appellant: Mr. Robin Singh Sirohi & Mr. Ajay Gaggar, Advocates.

For Respondents: Mr. Abhimanyu Bhandari, Ms. Nattasha Garg & Mr. Arav Pandit, For R-1.

ORDER
(Virtual Mode)

15.02.2021: Learned Counsels for the Appellants concluded their arguments in both the Appeals. However, Learned Counsel for the Respondents seeks adjournment to argue the Appeals and to file Written

Submissions. Parties are directed to file Written Submissions not more than three pages within two days along with the relevant citations.

Let the matters be fixed on **18th February, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

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